

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 209 OF 2016**

**Dated: 22<sup>nd</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Himachal Pradesh State Electricity Board Ltd. .... Appellant (s)  
Vs.  
Himachal Pradesh Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Mr. Sandeep

Counsel for the Respondent(s) : Mr. Ankur Gupta for R-2

**ORDER**

Learned counsel for the Appellant seeks three weeks time to file rejoinder. He may file the same on or before 13.01.2017 after serving copy on the other side.

List the matter on **24.01.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/vt